

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 5/TT/2020

Date:18.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for one Asset under "Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1" in Eastern Region .

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 1.4.2020.

2014-19period

a) Reasons along with supporting documents for claiming add-cap expenditure of 2104.03 lakh for 2018-19 for Asset-I which is more than the claimed amount of 1918.39 lakh as approved in order dated 29.07.2016 in Petition No.90/TT/2016.

2019-24period

- b) Justification along with supporting documents for claiming additional add-cap beyond cut-off date as an amount of 1947.75 lakh has been claimed as estimated add-cap for 2019-20 on account of balance/retention payment.
- c) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

Forms

- d) Flow of liabilities statement as per enclosed Annexure-I(B).
- e) Form-13 (Break up of Initial Spares)
- f) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (B)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A									-						-						-	-
Asset - 1	Party - B									-						-						-	-

[#] TL/SS/Communication Systems etc.

[^]Works deferred for execution, contract amendment - please specify

*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset